

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
2nd Floor, Central Documentation Complex
Chennai Port Trust Building, Rajaji Salai, Chennai-600001
Tel: 044-25243212, Tele Fax: 044-25223212

18.10.2024

Reply to Pre-Bid Queries

Ref: Bid No-**GEM/2024/B/5422456**

A Pre-Bid Meeting was held on 04.10.2024 at Conference Room, FSSAI SRO regarding Request for Proposal(RFP) for “Engagement of FoSTaC empaneled training partner for conducting trainings under Food Safety Training and Certification (FoSTaC) program in majority of districts under the Southern Regional Office, Chennai” invited on GeM Portal and FSSAI Website.

S.No.	RFP Clause No	Details of Query	Reply
1	1.3(a)	<p>1) Please clarify how should the EMD be submitted: through bank transfer to the given account or via the GEM Procedure. If transferred to given account, how to complete the GEM bid submission</p> <p>2) Is there exemption for EMD for eligible bidders?</p>	<p>1)EMD has to be deposited directly into the FSSAI SRO Account as per details provided in 1.3(a)(i) of RFP. The transaction receipt shall be uploaded and suitable transaction details (e.g., UTR/Reference Number, bank details of transaction done, etc.,) can be used for filling in lieu of Guarantee Number, Issuing Bank, etc., as may be applicable.</p> <p>2) Yes, EMD is exempted for Micro and Small Enterprises (MSEs) as defined in MSE Procurement Policy and Startups as recognised by DIPP subject to them submitting relevant documents proof.</p> <p>The bidders who are eligible for EMD Exemption has to submit the Bid Security Declaration in lieu of Bid Security/EMD as per format provided in Annexure-VI in the following page(s).</p> <p>The Bid Security Declaration shall be merged with document substantiating EMD Exemption and shall be uploaded at the appropriate place in GeM Portal.</p>

		3) Is EMD exemption applicable for bidders with MSME Udyog Aadhar registration	3). The supporting document considered for EMD Exemption for MSE is UDYAM CERTIFICATE and for Startup is recognised certificate issued by DIPP as applicable.
2	1.2	Should bidder have a local office in all states in the Southern Region	Bidder should have a local office in at least any one state in the Southern Region (not necessarily in all states).
3	TECHNICAL BID FORMAT Annexure II Sr.No.13	Does turnover refer only to the training business, or does it include other sources as well	Turnover refer to “ Total Turnover of the organization ”.
4	General	The format for the certificate required for all relevant documents	There is no specific format. The certificate shall be issued by concerned organisation substantiating the requirement as the case may be.

Bid Security Declaration

Bid Securing Declaration In lieu of bid security/EMD. Bidders exempted from submission of bid security are required to submit this.

(to be printed and submitted on Company Letter-head)

Bidder's Name _____

[Address and Contact Details]

Bid Number: . _____ Date.....

To

Director, FSSAI

Southern Regional Office

2nd Floor, Central Documentation Complex (South Wing)

Chennai Port Trust

Rajaji Salai, George Town

Chennai, Tamil Nadu 600001

Bid Title: Engagement of FoSTaC empaneled training partner for conducting trainings under Food Safety Training and Certification (FoSTaC) program in Southern Region

Sir/ Madam

We, the undersigned, solemnly declare that:

- 1) We understand that according to the conditions of this Request for Proposal (RFP), the bid must be supported by a Bid Securing Declaration In lieu of Bid Security/EMD.
- 2) We unconditionally accept the conditions of this Bid Securing Declaration. We understand we shall stand automatically suspended / disqualified from being eligible for bidding in any bid/ tender in FSSAI for 2 years from the date of opening of this bid and de-empanelment under FoSTaC program by FSSAI if we breach our obligation(s) under the tender conditions if we:
 - a) withdraw/ amend/ impair/ derogate, in any respect, from our bid, within the bid validity; or

b) being notified within the bid validity of the acceptance of our bid by the FSSAI: i) refused to or failed to produce the original documents for scrutiny or the required Performance Security within the stipulated time under the conditions of the Request for Proposal(RFP). (ii) Fail or refuse to sign the contract.

3) We know that this Bid-Securing Declaration shall expire if the contract is not awarded to us, upon:

a) receipt by us of your notification

i) of cancellation of the entire tender process or rejection of all bids or

ii) of the name of the successful bidder or

b) forty-five days after the expiration of bid validity any extension to it.

(Signature with date)

.....

(Name and designation)

Duly authorized to sign bid for and on behalf of.....

[name& address of Bidder and seal of company]

Dated on day of [insert date of signing]

Place.....[insert place of signing]